

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT
LOK SABHA

UNSTARRED QUESTION No. 1711

TO BE ANSWERED ON 27th JULY, 2016

LAND POOLING POLICY

No. 1711 SHRI SULTAN AHMED:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a): the features of land pooling policy of Delhi Development Authority (DDA) in Delhi;

(b): whether GNCT of Delhi has certain reservations/observations on land pooling policy;

(c): if so, the details thereof along with the reasons therefor; and

(d): the time by which it is likely to be finalised and implemented along with the effect it will have on the cost factor for flats and plots?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN
DEVELOPMENT
(RAO INDERJIT SINGH)

(a): The details of the land pooling policy for Delhi are given in the Gazette of India notification S.O. No. 2687(E) dated 05.09.2013, which can be downloaded from http://www.egazette.nic.in/WriteReadData/2013/E_2076_2013_004.pdf.

(b) to (d): Delhi Development Authority (DDA) has informed that land pooling policy will be applicable only after declaration of the villages concerned as (i) development area under Section 12 of Delhi Development Act, 1957 by Lieutenant Governor, Delhi after seeking the views of Municipal Corporations of Delhi (MCDs), and (ii) urban areas under Section 507 of Delhi Municipal Corporation Act, 1957 by the concerned MCDs after the approval of Government of National Capital Territory of Delhi. Accordingly, DDA has taken up the matter with concerned authorities.

.....